

(TO BE PUBLISHED IN PART II SECTION 3 (ii) OF THE GAZETTE OF INDIA)

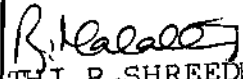
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 9th July, 1996

NOTIFICATION

No. (F.No.204/38/93/ITA.II). It is notified for general information that M/s AB Homes Finance Ltd., 1st Floor, United India Insurance Building, Basheer Bagh Hyderabad, have been approved by the Central Government as a Housing Finance Company for the purposes of section 36(1)(viii) of the Income-tax Act, 1961, for the assessment years 1995-96 to 1997-98.

2. The approval is subject to the condition that the company will conform to and comply with the provisions of section 36(1)(viii) of the Income-tax Act, 1961.


(MALATHI R. SHREEDHARAN)
UNDER SECRETARY (ITA.II)

Notification No. 18143 (F.No.204/38/93/ITA.II)

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to:

1. M/s AB Homes Finance Ltd., Hyderabad.
2. CCIT, Hyderabad.
3. All Chief Commissioners of Income-tax and Directors General of Income-tax.
4. C&AG of India (40 copies).
5. Joint Secretary & Legal Advisor, Ministry of Law, New Delhi
6. Addl. Secretary (Admn.), Deptt. of Revenue, New Delhi.
7. Bulletin Section, DIT(RSP&PR), New Delhi.

(MALATHI R. SHREEDHARAN)
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